

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN : The question is :

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI SONTOSH MOHAN DEV : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

19.05 hrs.

(At this stage, Shri Basudeb Acharia and some other Hon. Members left the House)

19.06 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) 'I am directed to inform the Lok Sabha that the Delhi Apartment Ownership Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 30th April, 1986, has been passed by the

Rajya Sabha at its sitting held on the 8th December, 1986, with the following amendment :

Clause 24

That at page 18, after line 26, the following proviso be inserted, namely :

"Provided that nothing contained in this sub-section shall affect the right, title or interest acquired by any allottee or other person in common areas and facilities from any promoter on or before the 28th day of February, 1986."

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

- (ii) "In accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1986, agreed without any amendment to the Atomic Energy (Amendment) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 27th November, 1986."

DELHI APARTMENT OWNERSHIP BILL, 1986 AS AMENDED BY RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Delhi Apartment Ownership Bill, 1986, which has been returned by Rajya Sabha with an amendment.

19.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 9, 1986/Agrahayana 18, 1908 (Saka)